

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 2785/2022 In C.P. (IB)/269(MB)2020

CORAM:

SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2022**

**NAME OF THE PARTIES: - GN App Marketing India Private Limited
V/s
Opicle Technologies Private Limited.**

APPEARANCES: -

FOR THE OPERATIONAL CREDITOR : Adv. S. P. Singh

FOR THE CORPORATE DEBTOR : Adv. Mahalaxmi

Section: Sec 60(5), U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

I.A. 2785/2022- The present application is filed by the operational creditor. Counsel for the Operational Creditor submits that the disputes involved in this matter has been settled amicably between the parties outside the court, therefore he has instruction to withdraw the main company petition **i.e. C.P.(IB)269/(MB)2020**. It is observed by the Bench that the amount claimed by the Operational Creditor in the main Company Petition was Rs.**21,99,739/-** but the amount settled amicably between the parties is Rs.**9,00,000/- (as full and Final)**. At this juncture, the prayer for withdrawal made in the application i.e. **I.A. 2785/2022** is allowed and disposed of and **C.P.(IB)269/(MB)2020** stands **closed**. File be consigned to record.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Manish Tiwari

Sd/-

JUSTICE P. N. DESHMUKH
Member (Judicial)